

legal position would be different. There is sufficient material with Enforcement Directorate to come to conclusion that this is a fraudulent deal. There are certain difficulties in enforcing the Foreign Exchange Regulations. We would not be able to deal with this matter adequately unless Parliament accepts the recommendations of the Law Commission about use of powers in such a situation. It is very difficult in normal process of law to catch these people with whatever facts we have got at our disposal.

. SHRI S. M. BANERJEE: The Foreign Exchange Regulation Bill is being amended.

SHRI K. R. GANESH: All these facts are already there. As a result of our experience and as per the recommendations of the Law Commission to remove certain lacunae in the way, we have suggested certain amendments which are in the final stages of consideration in the Select Committee. As I said regarding the sale of property, the legal position is that it has not changed hands but only the shareholdings have changed.

Sir, it is this particular aspect of the matter, whether Section 18(iii) of the Foreign Exchange Regulation Act is applicable to this which speaks of interest due to change in the business of the concern and we have been told that there is difference as far as shareholding is concerned.

As far as Goldwyn-Mayers Inc. is concerned, I have no details at the moment. I will look into this.

AN HON. MEMBER: What about Mr. Gupta?

SHRI K. R. GANESH: They are three brothers. One lives in Geneva, the second in Bombay and the third in Brazil. Sir, it is a good background for a Hollywood story which we are trying to unravel.

About Punjab National Bank whether this thing was deposited or not I will look into it. As far as the em-

ployees retrenchment is concerned, the Ministry of Information and Broadcasting is looking into the whole question of canalisation of import of foreign films and all these matters would be looked into at that point.

SHRI INDRAJIT GUPTA: What about Mr. Aggarwal?

SHRI K. R. GANESH: As far as Mr. Aggarwal is concerned in the first stage, he wanted to purchase these two theatres. His house was raided on 10-7-1972. All the documents were seized. Aggarwal's transaction was an open legal transaction which he wanted to do. He entered into correspondence with Metro-Goldwyn Mayers and one of the clause of the document said: That purchaser and seller acknowledge that the sale must be approved by the Reserve Bank and the Government of India and certain other applicable authorities. Later on, Aggarwal's solicitors informed him that the title deed of the Metro theatres as far as Calcutta theatre is concerned is not free from doubt. Therefore, the whole transaction fell. It is informed subsequently that the Gupta and company entered.

2.54 hrs.

PAPERS LAID ON THE TABLE

PRODUCE CESS (AMDT.) RULES AND NOTIFICATION UNDER PRODUCE CESS ACT, AND ACCTS. OF N.C.D.C. FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):
Sir, I beg to lay on the Table:

- (1) (i) (a) A copy of the Produce Cess (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1131 in Gazette of India dated the 16th September, 1972, under section 22 of the Produce Cess Act, 1966.

[Placed in Library. See No. LT-4447/73.]

[Shri Annasaheb P. Shinde]

(b) A copy of Notification No. G.S.R. 1172 (Hindi and English versions) published in Gazette of India dated the 30th September, 1972, issued under section 10 of the produce Cess Act, 1966.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned above.

[Placed in Library. See No. LT-4448/73.]

(2) A copy of the Certified Accounts (Hindi and English versions) of the National Co-operative Development Corporation, for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of Section 17 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library. See No. LT-4449/73.]

COUNCIL OF ARCHITECTURE RULES UNDER ARCHITECTS ACT AND ANNUAL REPORT WITH ACCTS. OF KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table:

(1) A copy of the Council of Architecture Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 67(E) in Gazette of India dated the 21st February, 1973, under sub-section (2) of section 44 of the Architects Act, 1972.

[Placed in Library. See No. LT-4445/73.]

(2) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1971-72 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969. [Placed in Library. See No. LT-4451/73.]

DISTURBED AREAS (SPECIAL COURTS) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT. MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (New-gong): I beg to move the following:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

MR. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.